1621 Written Answers

जाने के संबंध में जो माननीय मंत्री का घ्यान आ हुश्ट कया था स्राज तक माननीय मंत्री जी ने उसका उत्तर क्यां नहीं । दया? ये तान चार प्रश्न ह।

DR. TRIGUNA SEN: The hon. Member has asked four questions. The first question relates to whether the boys were informed of the different types of scholarships that are being awarded. As I said, the scheme is now administered by the Department of Social Security through the Director of Education, Delhi. We collected all the information from the D'rector who operates the scheme, addresses all the heads of institutions including the polytechnics in Delhi direct and awards the scbolar-ships. We have got the papers which prove that he informs the students in all the institutions about the award of these scholarships.

His second question is about the amount that has been spent in 1966-67 and 1967-68. His point is that the information given to the House is qu te different and according to his calculations there is some gap or vf.'gv it is not correct. I can tell the hon. Member that in 1966-67 the award of scholarships to Scheduled Caste and Scheduled Tribe candidates was Rs. 3,26,567 and in 1967-88 it was Rs. 3,75,000. Reimbursement of fees in respect of Scheduled Caste and Scheduled Tribe candidates in 1966-67 was Rs. 81,076 and in 1967-63 it was Rs. 90.950. If we take the reimbursement of tuition fees in respect of Backward Clas_s students in 1966-67 it was Rs. 34,914|- and in 1967-68 it was Rs. 88,764. The scholarships that were given to the low income group students in 1963-67 came to Rs. 35,335 and in 1967-68 it was Rs. 34,668. If the hon. Member checkq up his Daoers again he wul find that in 1966-67 the total amount that was disbursed by way of scho-larshios was Rs. 4 77.892 and in 1967 W it was Rs. 5,87.382.

SHRI BHUPESH GUPTA: We seem to be in the midst of a half-an-hour discussion.

to Questions

DR. TRIGUNA SEN: He *haa* asked four questions. So it Ts not as il some of the money meant for the-scholarships was spent otherwise. The total amount is there.

He asked another question. He said that we made two different statements one in this House and¹ another in the other House. I will look into it and I a_m sure I will be able to satisfy the hon. Member.

MR. CHAIRMAN: The question hour is over.

WRITTEN ANSWERS TO QUESTIONS

MANAGEMENT OF CALCUTTA TRAMWAYS C>MPANY

*216. SHRI CHITTA BASU: Wilt the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) Whether it is a fact that Government propose *to* restore the management of the Calcutta Tramways-Company which was taken over by the United Front Government of West Bengal to the Calcutta Tramways Company itself; and

(b) if so, what are the .reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSHAN): (a) No, Sir.

(b) Does not arise.

GANDHI MURDER ENQUIRY COMMISSION

*217. SHRI Y. ADINARAYANA REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Justice J. L. Kapur, of the one-man Commission of Enquiry in the Gandhi Murder-case, has protested to the Government of IncLa against the unnecessary delay in the enquiry caused due to ! the requests of adjournments made by the State and the Central Governments;

(b) if so, what are the reasons for the requests for these adjournments; and

(c) whether Government will give all facilities to Justice J. L. Kapur to complete the enquiry before 2nd October, 1968?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) No. Sir. However, according to the information received from the Commission, Shri Kapur had stated on 25 ch March, 1968 that if the Counsels were to ask for long adjournments, the work of the Commission would be held up.

(b) The Government of Maharash requested the Mahatma Gandhi tra Murder Inquiry Commission for а long adjournment in order to enable them to appoint a new counsel in place of Shri G. N. Vaidya who was being appointed as a judge of the Court. The Commission's High sitting which was thereafter to be held from 15th April, 1968 was postponed for a week on the request of the Advocate appointed by the Central Government to assist the Commiseioa.

(c) All efforts are being made to expedite the inquiry so <hat work can be completed by the 30ch June, 1968.

JORHAT CONSPIRACY

*218. SHRI N. SRI RAMA REDDY: SARDAR RAM SINGH: SHRI NIRANJAN VARMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that one Shri Shah Syed Hussain, Municipal Commissioner of Jorhat, wanted in connection with the 'Jorhat Con- j spiracy', has now escaped to East Pakistan; and

to Questions

(b) what are the details of tha 'Jorhat Conspiracy?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) There is no reliable information with Government to confirm that Shah Syed Hussain, a Commissioner of Jorhat Municipality, has escaped to East Pakistan.

(b) A statement wag made on this subject on 27th March, 1968. Further investigations are in progress.

EXPLOITATION OF ELEMENTAL S>ULFHUR IN ASSAM

*20. SARDAR RAM SINGH: Will the Minister of EDUCATION oe pleased to state:

(a) whether it is a fact that Regional Research Laboratory at Jorhat has worked out a commercial technique to exploit elemental tulphur in Assam;

(b) whether it is a fact that if exploited fully, the sulphur shortage in India wiH be met to a very great extent; and

(c) whether Government have worked out any scheme in this ie-gard?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): (a) No, Sir. The Regional Research Laboratory, Assam, has not worked out any commercial technique fo_r exploitation of elemental sulphur in Assam coal. They have tried some laboratory .nethods of fixing sulphur as compound of sulphur obtained by, burning of High sulphur Assam coal. These a'e only laboratory investigations and no commercial feasibility study has been done.

- (b) Does not arise.
- (c) Does not arise.

Transferred from the 29th April, 1968.